

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-483/ND/2017

In the matter of :

Durlum India (P) Ltd

....PETITIONER

Vs.

Sharma Kalypso (P) Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC, 2016

Order delivered on 29.11.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Sarwar Raza, Advocate

Mr. Umama Zehra, Advocate

For the Respondent/Corporate Debtor : Mr. Siddharth Chopra, Advocate

For the Intervener

:


ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that in compliance to the directions given by this Tribunal on 15.11.2017, a Certificate from the Bankers as required under the IBC Code, 2016 under Section 9 (3) (c) of IBC, 2016 has been filed vide Diary No.294 dated 28.11.2017.

Pursuant to the notice, Mr. Siddharth Chopra, Advocate appears for the Corporate Debtor who seeks some time to file reply to the Company Petition. Taking into consideration the same, 10 days time is granted to the Corporate Debtor to file its reply with a copy in advance to be made available to the Ld. Counsel for the petitioner. Petitioner to file its rejoinder within a period of five days thereafter.

Post the matter on 19.12.1017.

Surjit


(R. VARADHARAJAN)
MEMBER (JUDICIAL)